

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1649
ANSWERED ON:16.12.2013
IRREGULARITIES DURING COMMONWEALTH GAMES
Azad Shri Kirti (Jha)

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a high level probe panel constituted by the Government to investigate the alleged cases of irregularities and corruption connected with the XIX Commonwealth Games (CWG), 2010 has submitted its report to the Government;
- (b) if so, the major finding thereof and the details of the recommendations made by the said panel;
- (c) the action taken/being taken by the Government against the persons found guilty on the basis of the findings/ recommendations made by the said panel; and
- (d) the other corrective measures taken/ proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a): Yes, Madam. The High Level Committee(HLC) headed by Shri V. K. Shunglu constituted by the Government to look into the various issues related to the organizing and conduct of the Commonwealth Games-2010, and lessons to be learnt for the future has submitted its findings/recommendations contained in six Reports. These relate to (1) Host Broadcasting (2) Commonwealth Games Village (3) City Infrastructure (4) Games Venues (5) Organising Committee (6) Organizing and Conduct of CWG D-2010.

(b): The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the Works, financial loss to the Government, favoring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchases of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff. The High Level Committee has in some cases also recommended investigations by various agencies.

(c)& (d): Following the report of the HLC, the Government constituted a Group of Ministers (GoM) under the chairmanship of Minister of Defence to

(i) consider the views expressed by the concerned Ministries of the Government of India, the Government of the National Capital Territory of Delhi and their agencies on the finding and recommendations contained in the Reports of the High Level Committee (HLC) and arrive at a considered view on the various recommendations of the HLC;

(ii) to recommend the future course of action on each of the recommendations of the HLC, which would include disciplinary, criminal and civil action against persons/agencies/contractors indicated in the Reports; and

(iii) to recommend policies and guidelines for future conduct of similar events.

The Group of Minister(GoM) have made their recommendations in its first and second Reports. As regards the remaining Reports, the GOM decided that the comments and views of the Ministries / Departments / Other Agencies be forwarded by the Ministries / Departments/ Other Agencies to the Central Bureau of Investigation

(CBI) and Central Vigilance Commission (CVC) for information in the matter of ongoing investigations.

The GoM also decided that proposals for formulation of policies and guidelines for future conduct of similar events and addressing structural issues be placed after availability of more facts and information from the on-going disciplinary, criminal and civil action. The GoM will remain functional till completion of the assigned task.